©
GOVERNMENT OF TAMIL NADU
2019

[Regd. No. TN/CCN/467/2012-14.
[R. Dis. No. 197/2009.
[Price: Rs. 4.80 Paise.

TAMIL NADU GOVERNMENT GAZETTE

PUBLISHED BY AUTHORITY

No. 22] CHENNAI, WEDNESDAY, MAY 29, 2019
Vaikasi 15, Vikari, Thiruvalluvar Aandu–2050

Part II—Section 2

Notifications or Orders of interest to a section of the public issued by Secretariat Departments.

NOTIFICATIONS BY GOVERNMENT

CONTENTS

	Pages.
COMMERCIAL TAXES AND REGISTRATION DEPARTMENT	
Indian Stamp Act— Provisions for the Consolidation of Duty Chargeable in respect of issue of Policies by the New India Assurance Company Limited through its Regional Office, Coimbatore, etc.	468
ENVIRONMENT AND FORESTS DEPARTMENT	
Tamil Nadu Forest Act.— Declaration of No. 22, Koovanuthu Forest Block in Nilakottai Taluk, Dindigul District as Reserved Forest and Appointment of Special Tahsildar, Dindigul *ex-offcio* to be the Forest Settlement Officer, etc.	468-469
FINANCE DEPARTMENT	
Tamil Nadu Transparency in Tenders Act.— Declaration of Awarding the Post Contract Consultancy Services for executing the EPC contract works for the Establishment of Captive Coal Jetty on Nomination basis to Department of Ocean Engineering, Indian Institute of Technology, Madras (IIT-M), etc.	469
HIGHER EDUCATION DEPARTMENT	
The Periyar University Act.— Nomination of certain persons as members to the Senate of the Periyar University, Salem representing Seven categories for the period of three years..	470
The Anna University Act, 1978 (Tamil Nadu Act 30 of 1978) as amended in Tamil Nadu University Laws (Amendment and Repeal) Act, 2011 (Tamil Nadu Act No. 20 of 2011).— Nomination of certain persons as Members to the Syndicate of Anna University, Chennai for certain period	470
HOME DEPARTMENT (SC)	
Award of the President's Police Medal for Distinguished Service and Police Medal for Meritorious Service on the Occasion of the Republic Day, 2019	470-472
Constitution of One More Special Court at Chennai in the Cadre of Sessions Judge and One Additional Special Court at Chennai in the Cadre of Assistant Session Judge (Senior Civil Judge Cadre) to try all the Criminal Cases involving Elected Members of Parliament and Members of Legislative Assembly of Tamil Nadu etc.	472-474
Code of Criminal Procedure.—Constitution of Additional Mahila Court (in the cadre of Judicial Magistrate) at Ramanathapuram in Ramanathapuram District, etc.	474
Tamil Nadu Civil Courts Act— Constitution of Additional District Court at Mayiladuthurai in Nagapattinam District, etc.	474-476
தொழிலாளர் மற்றும் வேலைவாய்ப்புத் துறை	
Industrial Tribunal for Adjudication	476
Labour Courts for Adjudication	476-478

NOTIFICATIONS BY GOVERNMENT

COMMERCIAL TAXES AND REGISTRATION DEPARTMENT

Notifications under the Indian Stamp Act.

Provisions for the Consolidation of Duty Chargeable in respect of issue of Policies by the New India Assurance Company Limited through its Regional Office, Coimbatore for certain period under the Act.

[G.O. (Rt.) No.229, Commercial Taxes and Registration (J1), 30th April 2019, சித்திரை 17, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/CTR/346/2019.—In exercise of the powers conferred by clause (b) of sub-section (1) of Section 9 of the Indian Stamp Act, 1899 (Central Act II of 1899), the Governor of Tamil Nadu hereby provides for the consolidation of duty of Rs.10,00,000/- (Rupees Ten lakh only) chargeable under the said Act in respect of issue of Policies by the New India Assurance Company Limited through its Regional Office 720000, Coimbatore for the period from 01-04-2019 to 31-03-2020.

Provisions for the Consolidation of Duty Chargeable in respect of issue of Policies by the Life Insurance Corporation of India through its P&GS Unit, Sellur Madurai for certain period under the Act.

[G.O. (Rt.) No. 233, Commercial Taxes and Registration (J1), 7th May 2019, சித்திரை 24, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/CTR/347/2019.—In exercise of the powers conferred by clause (b) of sub-section (1) of Section 9 of the Indian Stamp Act, 1899 (Central Act II of 1899), the Governor of Tamil Nadu hereby provides for the consolidation of duty of Rs.10,00,000/- (Rupees Ten Lakh Only) chargeable under the said Act in respect of issue of Policies by the Life Insurance Corporation of India, through its P&GS Unit, Sellur Madurai for the period from 01-04-2019 to 31-03-2021.

Provisions for the Consolidation of Duty Chargeable in respect of issue of Policies by the United India Insurance Company Limited, through its Corporate Cell, Chennai for certain period under the Act.

[G.O. (Rt.) No. 242, Commercial Taxes and Registration (J1), 8th May 2019, சித்திரை 25, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/CTR/348/2019.—In exercise of the powers conferred by clause (b) of sub-section (1) of Section 9 of the Indian Stamp Act, 1899 (Central Act II of 1899), the Governor of Tamil Nadu hereby provides for the consolidation of duty of Rs.5,00,000/- (Rupees Five Lakh Only) chargeable under the said Act in respect of issue of Policies by the United India Insurance Company Limited, through its Corporate Cell, Chennai for the period from 01-04-2019 to 30-06-2019.

Provisions for the Consolidation of Duty Chargeable in respect of issue of Policies by the New India Assurance Company Limited, through its Divisional Office, Tiruvannamalai for certain period under the Act.

Amendment to Notification

[G.O. (Rt.) No. 228, Commercial Taxes and Registration (J1), 30th April 2019, சித்திரை 17, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/CTR/349/2019.—In exercise of the powers conferred by clause (b) of sub-section (1) of Section 9 of the Indian Stamp Act, 1899 (Central Act II of 1899), the Governor of Tamil Nadu hereby makes the following amendment to the Notification No.II(2)/CTR/1012/2018 Published in Page 1110 of Part II—Section 2 of the *Tamil Nadu Government Gazette* No.50, dated 12-12-2018.

AMENDMENT

(a) For the expression "30th June 2019" appearing In the said notification, the expression, "31st March 2020", shall be substituted.

(b) For the expression "Rs.10,000/- (Rupees Ten Thousand only)" appearing in the said notification, the expression "Rs.35,000/- (Rupees Thirty Five Thousand Only)" shall be substituted.

D. SEKAR,
Deputy Secretary to Government.

ENVIRONMENT AND FORESTS DEPARTMENT

Notifications under the Tamil Nadu Forest Act.

Declaration of No. 22, Koovanuthu Forest Block in Nilakottai Taluk, Dindigul District as Reserved Forest and Appointment of Special Tahsildar, Dindigul *ex-officio* to be the Forest Settlement Officer under the Act.

[G.O. Ms. No. 11, Environment and Forests (FR.14), 28th January 2019, தை 14, விளம்பி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/EF/350/2019.—In exercise of the powers conferred by Section 4 of the Tamil Nadu Forest Act, 1882 (Tamil Nadu Act V of 1882), the Governor of Tamil Nadu hereby declares that it is proposed to constitute the land within the boundaries specified in the Schedule below as reserved forests and appoints the Special Tahsildar (Forest Settlement), Dindigul ***ex-officio*** to be the Forest Settlement Officer to exercise the powers under clause (c) of the said section in respect of that area.

THE SCHEDULE

1. Name of the District	:	Dindigul
2. Name of the Taluk		Nilakottai
3. Number and Name of the Village	:	22, Koovanuthu
4. Name of the Forest Block	:	Koovanuthu Forest Block
5. Area of the Forest Block	:	75.20.5 Hectare
6. Survey Number	:	99

BOUNDARIES

North:- Generally the northern boundary starts from the trijunction points of Survey Field No. 99, 135 and 76 of No.22. Koovanuthu Village, runs towards the north east side along the southern boundary of Survey Field No. 76, 82, 83, 85, 86, 87, 94, 95, 96 and 98 of No.22. Koovanuthu Village and till it reaches the trijunction point of Survey Field No. 98, 99 and 37. Oruthattu Village.

East:-Thence, the eastern boundary runs towards southern side along the western boundary of 37 Oruthattu Village and till it reaches the trijunction point of Survey Field No. 99, 100 of No.22. Koovanuthu Village and 37 Oruthattu Village.

South:-Thence the boundary runs towards northwest side along the northern boundary of Survey Field No. 100, 101, 102 and 106 of No.22, Koovanuthu village and till it reaches the trijunction point of Survey Field No. 99, 106 and 107 of No.22. Koovanuthu village.

West:-Thence, the western boundary runs towards north west side along the eastern boundary of Survey Field No. 107, 112, 114, 129, 131 and 135 of No.22, Koovanuthu Village and till it reaches the starting point.

Appointment of District Forest Officer, Dindigul Division, Dindigul as *ex-officio* to Attend the Inquiry under the Act.

[G.O. Ms. No. 11, Environment and Forests (FR.14), 28th January 2019, தை 14, விளம்பி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/EF/351/2019.—In exercise of the powers conferred by the last paragraph of Section 4 of the Tamil Nadu Forest Act, 1882 (Tamil Nadu Forest Act V of 1882), the Governor of Tamil Nadu hereby appoints the District Forest Officer, Dindigul Division, Dindigul *ex-officio* to attend on behalf of the Government at the enquiry prescribed under Chapter-II of the said Act, in respect of the land of forest block of Koovanuthu, proposed to be constituted as reserved forest.

Appointment of Personal Assistant (General) to the Collector of Dindigul District as *ex-officio* to hear the appeals under the Act.

[G.O. Ms. No. 11, Environment and Forests (FR.14), 28th January 2019, தை 14, விளம்பி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/EF/352/2019.—In exercise of the powers conferred by Section 14 of the Tamil Nadu Forest Act, 1882 (Tamil Nadu Act V of 1882), the Governor of the Tamil Nadu hereby appoints the Personal Assistant (General) to the Collector of Dindigul District *ex-officio* to hear the appeals, if any the orders passed under Sections-11, 12 and 13 of the said Act, in respect of the land of forest block of Koovanuthu proposed to be constituted as a reserved.

SHAMBHU KALLOLIKAR,
Principal Secretary to Government.

FINANCE DEPARTMENT

Notification under the Tamil Nadu Transparency in Tenders Act.

Declaration of Awarding the Post Contract Consultancy Services for executing the EPC Contract Works for the Establishment of Captive Coal Jetty on nomination basis to Department of Ocean Engineering, Indian Institute of Technology, Madras (IIT-M) under the Act.

[G.O. Ms. No. 147, Finance (Salaries), 14th May 2019, Chithirai 31, Vikari, Thiruvalluvar Aandu-2050.]

No.II(2)/FIN/353/2019.—In exercise of the powers conferred by clause (bb) of Section 16 of the Tamil Nadu Transparency in Tenders Act, 1998 (Tamil Nadu Act 43 of 1998), the Governor of Tamil Nadu hereby declares to award the Post Contract Consultancy Services for executing the Engineering, Procurement and Construction (EPC) contract for Captive Coal Jetty to the Department of Ocean Engineering, Indian Institute of Technology, Madras (IIT-M) on nomination basis.

Declaration of Awarding of the Technical Consultancy Services for the proposed comprehensive rehabilitation/reconstruction and raising of NCTPS Ash Dyke Bund to Indian Institute of Technology, Madras (IIT-M) on nomination basis under the Act.

[G.O. Ms. No. 148, Finance (Salaries), 14th May 2019, Chithirai 31, Vikari, Thiruvalluvar Aandu-2050.]

No.II(2)/FIN/354/2019.—In exercise of the powers conferred by clause (bb) of Section 16 of the Tamil Nadu Transparency in Tenders Act, 1998 (Tamil Nadu Act 43 of 1998), the Governor of Tamil Nadu hereby declares to award the Contract Consultancy Services for the proposed comprehensive rehabilitation or reconstruction and raising of North Chennai Thermal Power Station (NCTPS) Ash Dyke Bund to be awarded to the Department of Civil Engineering, Indian Institute of Technology, Madras (IIT-M) on nomination basis.

K. SHANMUGAM,
Additional Chief Secretary to Government.

HIGHER EDUCATION DEPARTMENT

Nomination of certain persons as members to the Senate of the Periyar University, Salem representing Seven categories for the period of three years under the Periyar University Act.

[G.O. (D) No. 113, Higher Education (K.1), 7th May 2019, சித்திரை 24, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/HE/355/2019.—In exercise of the powers conferred under clause (6) of Class - II - Other Members of Section 20 (a) of the Periyar University Act, 1997, the Hon'ble Governor - Chancellor hereby nominates the following seven members to the Senate of the Periyar University, Salem representing seven categories for the period of three years with effect from the date of 09-04-2019:-

1. **Recognised Research Institutions**

Dr. R. Venkatesan,
Scientist G,
Group Head Ocean Observation Systems,
National Institute of Ocean Technology,
Ministry of Earth Sciences, Chennai.

2. **Recognised Cultural Association**

Dr.Rajkumar Bharathi,
Musician Composer,
New No.13, Old No.72,
Third Street, Anna Nagar,
Chennai-600 040.

3. **Chamber of Commerce**

Thiru P. Vimalan,
Director,
SRC Projects Private Limited,
(Former Chairman of Confederation of Indian Industry, Salem Region)
4B, Lakshmipuram, Gandhi Road, Salem-636 007.

4. **Industries**

Thiru S. Saravana Kumar,
Partner,
Ashok Agencies, Salem Printpack,
70&71, Chinna Tirupathi Main Road,
Adjacent to Jairam College,
Salem-636 008.

5. **Authors**

Thiru D. Suriyakumar,
40/56/1, Vasuki Illam,
Bhakthapuri Street,
Kumbakonam - 612 001.

6. **Lawyers**

Thiru P. Sivakumar,
Advocate,
A-2, First Floor, Brienz Villa,
No.28&29, Co-operative Colony,
Alwarpet, Chennai-600 018.

7. **Sports**

Dr.Pon Anbarasu,
Assistant Professor,
YMCA College of Physical Education,
Nandanam, Chennai - 600 035.

Nomination of certain persons as members to the Syndicate of Anna University, Chennai for certain period under the Anna University Act, 1978 (Tamil Nadu Act 30 of 1978) [as amended in Tamil Nadu University Laws (Amendment and Repeal) Act, 2011 (Tamil Nadu Act No. 20 of 2011).]

[G.O. (D) No. 114, Higher Education (I1), 9th May 2019, சித்திரை 26, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/HE/356/2019.—Under clauses (a) and (b) of 'Class II - Other Members' in sub-section (2) of Section 17 of the Anna University Act, 1978 (Tamil Nadu Act 30 of 1978), [(as amended in Tamil Nadu University Laws (Amendment and Repeal) Act, 2011 (Tamil Nadu Act No. 20 of 2011)] the following members are nominated to the Syndicate of Anna University, Chennai for a period of three years from 04.3.2019 and 2.3.2019 respectively or till their superannuation:-

Class II - Other members.

(a) One member from among the Chairmen of the Faculties nominated by the Chancellor on the recommendation of the Vice-Chancellor:-

Dr.N.Selvakumar,
Chairman,
Faculty of Technology,
Anna University,
Chennai - 600 025.

(b) One member from among the Professors and Head of the Departments of the Government Engineering Colleges, nominated by the Chancellor, on the recommendation of the Vice-Chancellor:-

Thiru V. Rajkumar,
Professor in Civil Engineering,
Government College of Engineering,
Salem.

MANGAT RAM SHARMA,
Principal Secretary to Government.

HOME DEPARTMENT
(SC)

Award of the President's Police Medal for Distinguished Service and Police Medal for Meritorious Service on the Occasion of the Republic Day, 2019.

[Letter. No. HSC.1/545-10/2018, Home (S.C), 10th May 2019.]

No.II(2)/HO/357/2019.—The following Notification of the Government of India President's Secretariat, New Delhi the 26th January, 2019 is republished:-

No.42-Pres/2019—The President is pleased to award the President's Police Medal for Distinguished Service on the occasion of the Republic Day, 2019 to the under mentioned officers:-

xx xx xx

xx xx xx

Shri B. Govindasamy,
Deputy Superintendent of Police,
Special Intelligence Unit,
Tiruchirapalli,
Tamil Nadu-600 021.

Shri E. Sorimuthu,
Inspector of Police,
Special Task Force,
Erode,
Tamil Nadu-638 011.

xx xx xx

xx xx xx

2. These awards are made under rule 4(ii) of the rule governing the grant of President's Police Medal for Distinguished Service.

P. Praveen Siddharth,
Officer on Special Duty.

NIRANJAN MARDI,
Additional Chief Secretary to Government.

[Letter. No. HSC.1/545-10/2018, Home (S.C), 10th May 2019.]

No.II(2)/HO/358/2019.—The following Notification of the Government of India, President's Secretariat New Delhi, the 26th January, 2019 is republished:—

No.43-Pres/2019—The President is pleased to award the Police Medal for Meritorious Service on the occasion of the Republic Day, 2019 to the under mentioned officers:—

xx xx xx

xx xx xx

Mrs. C. Mageshwari,
Joint Commissioner of Police,
Law And Order, South Zone,
Greater Chennai Police,
Chennai, Tamil Nadu-600016.

Mrs. N. Kamini, IPS.,
Deputy Inspector General of Police,
Ramanathapuram Range,
Tamil Nadu-623 501.

Mrs. S. Santhi, IPS.,
Superintendent of Police,
Tamil Nadu Police Academy,
Chennai, Tamil Nadu-600 127.

Shri. M.M. Ashok Kumar,
Additional Superintendent of Police
Tamil Nadu USRB, Chennai,
Tamil Nadu-600 008.

Shri K. Rajendhran,
Additional Superintendent of Police
Special Division CID,
Chennai, Tamil Nadu-60 0004.

Shri S. Kesavan,
Deputy Superintendent of Police,
Security Branch CID,
Chennai, Tamil Nadu-600 0028.

Shri. K.P.S. Devaraj,
Assistant Commissioner of Police,
Pallavaram Range,
Greater Chennai Police,
Tamil Nadu-600 043.

Shri. M. Vetry Chezhian,
Deputy Superintendent of Police,
District Crime Record Bu,
District Police Office,
Surveyor Colony,
Madurai, Tamil Nadu.

Shri. K. Kanagaraj Joseph,
Assistant Commissioner of Police,
Central Crime Branch,
Greater Chennai Police,
Vepery, Chennai,
Tamil Nadu-600 007.

Shri. S. Sankar,
Deputy Superintendent of Police,
Vigilance And Anti-Corruption,
Special Investigation Cell,
Chennai,
Tamil Nadu-600 016.

Shri. M. Arumugam,
Assistant Commandant,
TSP III-BN Veerapuram,
Tamil Nadu-600 055.

Shri. K. Sankarasubramanian,
Inspector of Police,
Vigilance and Anti-Corruption, City-I
Chennai,
Tamil Nadu-600 016.

Shri. S. John Victor,
Inspector of Police,
Prohibition Enforcement Wing,
Ponneri, Thiruvallur District,
Tamil Nadu-600 204.

Shri. V. Ganesan,
Inspector of Police,
Vigilance and Anti-Corruption,
Kancheepuram,
Tamil Nadu-631 502.

Shri. R. Janarthanan,
Sub-Inspector of Police,
Special Branch CID,
Chennai, Tamil Nadu-600 004.

Shri. J. Ulaganathan,
Special Sub-Inspector of Police,
Security Branch CID, Chennai,
Tamil Nadu-600 028.

Shri. P. Muthuramalingam,
Special Sub-Inspector of Police,
Vigilance and Anti-Corruption,
Ramanathapuram,
Tamil Nadu-623 503.

Shri. I. Srinivasan,
Special Sub-Inspector of Police
Vigilance and Anti-Corruption,
Special Investigation Cell,
Chennai,
Tamil Nadu-600 016.

Shri.H. Gunalan,
Special Sub-Inspector of Police,
Vigilance and Anti-Corruption,
Headquarters, Chennai,
Tamil Nadu-600 016.

Shri.K. Purushothaman,
Special Sub-Inspector of Police,
Vigilance and Anti-Corruption,
City-V, Chennai,
Tamil Nadu-600 016.

Shri.N.Baskaran,
Head Constable 15858,
Special Branch CID,
Chennai,
Tamil Nadu-600 004.

xx xx xx

xx xx xx

2. These awards are made under rule 4(ii) of the rule governing the grant of Police Medal for Meritorious Service.

P. PRAVEEN SIDDHARTH,
Officer on Special Duty.

NIRANJAN MARDI,
Additional Chief Secretary to Government.

Constitution of one more Special Court at Chennai in the cadre of Sessions Judge and one Additional Special Court at Chennai in the cadre of Assistant Sessions Judge (Senior Civil Judge cadre) to try all the criminal cases involving elected Members of Parliament and Members of Legislative Assembly of Tamil Nadu

[G.O. Ms. No. 210, Home (Court-II), 26th April 2019, சித்திரை 13, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/HO/359/2019.—The Government of Tamil Nadu, in consultation with the High Court of Madras, hereby establishes one more Special Court at Chennai as Special Court No. II in the cadre of Sessions Judge having jurisdiction over the entire District of Chennai to try all the criminal cases including Sessions cases and cases arising from (i) Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 (Central Act 33 of 1989); (ii) Protection of Children from Sexual Offences Act (POCSO) (Central Act 32 of 2012);(iii) Exclusive trial of cases of Offences against Women; (iv) Prevention of Corruption Act, 1988 (Central Act 49 of 1988); (v) Communal Clash Cases Act; (vi) Bomb Blast cases; (vii) Land Grabbing cases, as well as cases under Special Acts, Central Acts and State Acts involving elected Members of Parliament and Members of Legislative Assembly of 'Tamil Nadu, with effect from the date on which the Judge assumes charge of that Court, in addition to the existing Special Court in the cadre of Sessions Judge constituted *vide* Home Department Notification (No.II(2)/HO/800(d)2018, published in Part II-Section 2 of the *Tamil Nadu Government Gazette* Extraordinary, dated the 6th September 2018.

NOTIFICATION -II

[G.O. Ms. No. 210, Home (Court-II), 26th April 2019, சித்திரை 13, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/HO/360/2019.—The Government of Tamil Nadu, in consultation with the High Court of Madras, hereby establishes an Additional Special Court at Chennai in the cadre of Assistant Sessions Judge (Senior Civil Judge cadre) having jurisdiction over the entire District of Chennai to try all the criminal cases including Sessions cases and Prevention of Corruption Act cases, as well as cases under Special Acts, Central Acts and State Acts involving elected Members of Parliament and Members of Legislative Assembly of Tamil Nadu, with effect from the date on which the Judge assumes charge of that Court, in addition to the existing Special Court in the cadre of Sessions Judge constituted *vide* Home Department Notification (No.II(2)/HO/800(d)2018, published in Part II-Section 2 of the *Tamil Nadu Government Gazette* Extraordinary, dated the 6th September 2018.

[G.O. Ms. No. 211, Home (Court-II), 26th April 2019, சித்திரை 13, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/HO/361/2019.—The Government of Tamil Nadu, in consultation with the High Court of Madras, hereby establishes one Special Court at Chennai as Special Court No.I in the codre Sessions Judge having Jurisdiction over the entire District of Chennai to try all the criminal cases including Sessions cases and cases arising from (i) Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 (Central Act 33 of 1989); (ii) Protection of Children from Sexual Offences Act (POCSO) (Central Act 32 of 2012); (iii) exclusive trial of cases of offences against Women; (iv) Prevention of Corruption Act, 1988 (Central Act 49 of (1988); (v) Communal Clash cases Act; (vi) Bomb Blast Cases; (vii) Land Grabbing cases; as well as cases under Special Acts, Central Acts and State Acts, involving elected Members of Parliament and Members of Legislative Assembly of Tamil Nadu, with effect from the date on which the Judge assumes charge of that Court.

Designating the Principal District and Sessions Courts/ District Courts in every Sessions Division, in the State of Tamil Nadu as Special Courts, and also appoints the Principal District and Sessions Judges/District and Sessions Judges as Judges to try all the Criminal cases involving Members of Parliament and Members of Legislative Assembly of Tamil Nadu.

[G.O. Ms. No. 212, Home (Courts-II), 26th April 2019, சித்திரை 13, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/HO/362/2019.—The Government of Tamil Nadu, in consultation with the High Court of Madras, hereby designates the Principal District and Sessions Courts / District Courts in every Sessions Division, in the State of Tamil Nadu as Special Courts, and also appoints the Principal District and Sessions Judges/ District and Sessions Judges as the Judge of the respective Special Court, to try all the Criminal Cases including Sessions Cases and Cases arising from (i) Scheduled Castes and Scheduled tribes (Prevention of Atrocities) Act, 1989 (Central Act 33 of 1989), (ii) Protection of Children from Sexual Offences Act (POCSO) (Central Act 32 of 2012), (iii) exclusive trial of cases of offences against Women, (iv) Prevention of Corruption Act, 1988 (Central Act 49 of 1988), (v) Communal Clash Cases Act, (vi) Bomb Blast Cases and (vii) Land Grabbing cases, as well as Cases under Special Acts, Central Acts, and State Acts, involving elected Members of Parliament and Members of Legislative Assembly of Tamil Nadu.

Designating the Court of Metropolitan Magistrate and Courts of Judicial Magistrates in the State of Tamil Nadu as the Special Courts, and also appoints the concerned Metropolitan Magistrate and Judicial Magistrates as the Magistrate of the respective Special Court, to try all the Magisterial cases involving elected Members of Parliament and Members of Legislative Assembly of Tamil Nadu.

[G.O. Ms. No. 213, Home (Courts-II) 26th April 2019, சித்திரை 13, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/HO/363/2019.—In exercise of the powers conferred by the proviso to sub-section (1) of Section 16 and sub-section (1) of Section 11 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), the Governor of Tamil Nadu, in consultation with the High Court, Madras, hereby establish the following Court of Metropolitan Magistrate and Courts of Judicial Magistrates, *viz.,*

Sl. No.	*Name of the Districts*	*Name of the Court of Metropolitan Magistrate and Judicial Magistrates*	*Name of the Magistrate Division*
1	Chennai	II, Metropolitan, Magistrate Court, Egmore, Chennai	Egmore
2	Ariyalur	Judicial Magistrate Court No. I, Ariyalur	Ariyalur
3	Coimbatore	Judicial Magistrate Court No. I, Coimbatore	Coimbatore
4	Cuddalore	Judicial Magistrate Court No. I, Cuddalore	Cuddalore
5	Dharmapuri	Judicial Magistrate Court No. I, Dharmapuri	Dharmapuri
6	Dindigul	Judicial Magistrate Court No. I, Dindigul	Dindigul
7	Erode	Judicial Magistrate Court No. I, Erode	Erode
8	Kancheepuram	Judicial Magistrate Court No. I, Chengalpattu	Chengalpattu
9	Kanniyakumari	Judicial Magistrate Court No. I, Nagercoil	Nagercoil
10	Karur	Judicial Magistrate Court No. I, Karur	Karur
11	Krishnagiri	Judicial Magistrate Court No. I, Krishnagiri	Krishnagiri
12	Madurai	Judicial Magistrate Court No. I, Madurai	Madurai
13	Nagapattinam	Judicial Magistrate Court No. I, Nagapattinam	Nagapattinam
14	Namakkal	Judicial Magistrate Court No. I, Namakkal	Namakkal
15	The Nilgiris	Judicial Magistrate Court, Uthagamandalam	Uthagamandalam
16	Perambalur	Judicial Magistrate Court, Perambalur	Perambalur
17	Pudukkottai	Judicial Magistrate Court No. I, Pudukkottai	Pudukkottai
18	Ramanathapuram	Judicial Magistrate Court No. I, Ramanathapuram	Ramanathapuram
19	Salem	Judicial Magistrate Court No. I, Salem	Salem
20	Sivagangai	Judicial Magistrate Court No. I, Sivagangai	Sivagangai
21	Thanjavur	Judicial Magistrate Court No. I, Thanjavur	Thanjavur
22	Theni	Judicial Magistrate Court , Theni	Theni
23	Thoothukudi	Judicial Magistrate Court No. I, Thoothukudi	Thoothukudi
24	Tiruchirappalli	Judicial Magistrate Court No. I, Tiruchirappalli	Tiruchirappalli

Sl. No.	*Name of the Districts*	*Name of the Court of Metropolitan Magistrate and Judicial Magistrates*	*Name of the Magistrate Division*
25	Tirunelveli	Judicial Magistrate Court No. I, Tirunelveli	Tirunelveli
26	Tiruppur	Judicial Magistrate Court No. I, Tiruppur	Tiruppur
27	Tiruvallur	Judicial Magistrate Court No. I, Tiruvallur	Tiruvallur
28	Tiruvannamalai	Judicial Magistrate Court No. I, Tiruvannamalai	Tiruvannamalai
29	Tiruvarur	Judicial Magistrate Court Tiruvarur	Tiruvarur
30	Vellore	Judicial Magistrate Court No. I, Vellore	Vellore
31	Villupuram	Judicial Magistrate Court No. I, Villupuram	Villupuram
32	Virudhunagar	Judicial Magistrate Court No. II, Srivilliputhur	Srivilliputhur

as Special Courts, and also appoints the concerned Metropolitan Magistrate and judicial Magistrates as the Magistrate of the respective Special Court, to try all the Magisterial cases involving elected Members of Parliament and Members of Legislative Assembly of Tamil Nadu.

Notifications under the code of Criminal Procedure .

Constitution of Additional Mahila Court (in the Cadre of Judicial Magistrate) at Ramanathapuram in Ramanathapuram District.

[G.O. Ms. No. 222, Home (Courts-II) 8th May 2019, சித்திரை 25, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/HO/364/2019.—In exercise of the powers conferred by sub-section (1) of Section 11 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), the Governor of Tamil Nadu, after consultation with the High Court, Madras hereby establishes a Court of Judicial Magistrate (Additional Mahila Court) at Ramanathapuram in Ramanathapuram District.

Constitution of Judicial Magistrate Court at Kalasapakkam in Tiruvannamalai District.

[G.O. Ms. No. 232, Home (Cts-III), 13th May 2019, சித்திரை 30, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/HO/365/2019.—In exercise of the powers conferred by sub-section (1) of Section 11 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), the Governor of Tamil Nadu, after consultation with the High Court, Madras hereby establishes a Court of Judicial Magistrate at Kalasapakkam in Tiruvannamalai District.

Constitution of Judicial Magistrate Court at Edappadi in Salem District.

[G.O. Ms. No. 234, Home (Cts-III), 13th May 2019, சித்திரை 30, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/HO/366/2019.—In exercise of the powers conferred by sub-section (1) of Section 11 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), the Governor of Tamil Nadu, after consultation with the High Court, Madras, hereby establishes a Court of Judicial Magistrate at Edappadi in Salem District.

Notifications under the Tamil Nadu Civil Courts Act.

Constitution of Additional District Court at Mayiladuthurai in Nagapattinam District under the Act.

[G.O. Ms. No. 218, Home (Cts-III), 7th May 2019, சித்திரை 24, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/HO/367/2019.—In exercise of the powers conferred by Section 3-A of the Tamil Nadu Civil Courts Act, 1873 (Central Act III of 1873) and in supersession of the Home Department's Notification No. II(2)/HO/958/2017 published at page 890 of Part-II-Section 2 of the *Tamil Nadu Government Gazette* dated the 22nd November, 2017, the Governor of Tamil Nadu hereby appoints one Additional District Judge to the Additional District Court at Mayiladuthurai in Nagapattinam District and also alters the number of District Judges and Additional District Judges to be appointed to the Disttrict Court at Nagapattinam as **Three** with effect on and from the date on which the said Additional District Judge, assumes charge of the said Court.

Constitution of District Munsif Court at Kalasapakkam in Tiruvannamalai District under the Act.

[G.O. Ms. No. 231, Home (Cts-III), 13th May 2019, சித்திரை 30, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/HO/368/2019.—In exercise of the powers conferred by the second paragraph of Section 4 of the Tamil Nadu Civil Courts Act, 1873 (Central Act III of 1873), the Governor of Tamil Nadu, after consultation with the High Court, Madras, hereby fixes the number of District Munsif to be appointed for District Munsif's Court at Kalasapakkam in Tiruvannamalai District as **One** with effect on and from the date on which the District Munsif assumes charge of that Court.

NOTIFICATION-II

[G.O. Ms. No. 231, Home (Cts-III), 13th May 2019, சித்திரை 30, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/HO/369/2019.—In exercise of the powers conferred by the first paragraph of Section 4 of the Tamil Nadu Civil Courts Act, 1873 (Central Act III of 1873), the Governor of Tamil Nadu, hereby alters the number of District Munsif to be appointed under the said Act for Tiruvannamalai District as **Nine** with effect on and from the date on which the District Munsif assumes charge of the District Munsif's Court at Kalasapakkam.

NOTIFICATION-III

[G.O. Ms. No. 231, Home (Cts-III), 13th May 2019, சித்திரை 30, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/HO/370/2019.—In exercise of the powers conferred by Section 10 of the Tamil Nadu Civil Courts Act, 1873 (Central Act III of 1873), the Governor of Tamil Nadu hereby directs that the Subordinate Judge's Court at Arni shall cease to have original jurisdiction over the District Munsif's Court at Kalasapakkam and the Subordinate Judge's Court at Tiruvannamalai shall have and exercise original jurisdiction over the District Munsif's Court at Kalasapakkam in addition to its existing jurisdiction with effect on and from the date on which the District Munsif assumes charge of the District Munsif's Court at Kalasapakkam.

Constitution of District Munsif Court at Edappadi in Salem District under the Act.

[G.O. Ms. No. 233, Home (Cts-III) 13th May 2019, சித்திரை 30, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/HO/371/2019.—In exercise of the powers conferred by the first paragraph of Section 4 of the Tamil Nadu Civil Courts Act, 1873 (Central Act III of 1873), the Governor of Tamil Nadu, hereby alters the number of District Munsifs to be appointed under the said Act for Salem District as **Twelve** with effect on and from the date on which the District Munsif assumes charge of the District Munsif's Court at Edappadi.

NOTIFICATION-II

[G.O. Ms. No. 233, Home (Cts-III) 13th May 2019, சித்திரை 30, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/HO/372/2019.—In exercise of the powers conferred by the second paragraph of Section 4 of the Tamil Nadu Civil Courts Act, 1873 (Central Act III of 1873), the Governor of Tamil Nadu, after consultation with the High Court, Madras, hereby fixes the number of District Munsif to be appointed for District Munsif's Court at Edappadi in Salem District as **One** with effect from the date on which the District Munsif assumes charge of that Court.

NOTIFICATION-III

[G.O. Ms. No. 233, Home (Cts-III) 13th May 2019, சித்திரை 30, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/HO/373/2019.—In exercise of the powers conferred Section 10 of the Tamil Nadu Civil Courts Act, 1873 (Central Act III of 1873), the Governor of Tamil Nadu hereby directs that the Subordinate Judge's Court at Sankari in Salem District Shall have and exercise original jurisdiction over the District Munsif's Court at Edappadi in Salem District in addition to its existing jurisdiction with effect on and from the date on which the District Munsif assumes charge of the District Munsif's Court at Edappadi.

Constitution of an Additional Sub-Court at Tiruchirappalli, in Tiruchirappalli District under the Act.

[G.O. Ms. No. 235, Home (Cts-III) 14th May 2019, சித்திரை 31, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/HO/374/2019.—In exercise of the powers conferred by the first paragraph of Section 4 of the Tamil Nadu Civil Courts Act, 1873 (Central Act III of 1873), the Governor of Tamil Nadu, hereby alters the number of Subordinate Judges to be appointed under the said Act for Tiruchirappalli District as TEN with effect on and from the date on which the Additional Subordinate Judge assumes charge of the Subordinate Judge's Court at Tiruchirappalli.

NOTIFICATION-II

[G.O. Ms. No. 235, Home (Cts-III) 14th May 2019, சித்திரை 31, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/HO/375/2019.—In exercise of the powers conferred by the Second paragraph of Section 4 of the Tamil Nadu Civil Courts Act, 1873 (Central Act III of 1873), the Governor of Tamil Nadu, after consultation with the High Court, Madras, hereby varies the number of Subordinate Judges to be appointed for the Subordinate Judge's Court at Tiruchirappalli in Tiruchirappalli District as **Five** with the effect on and from the date on which the Additional Subordinate Judge assumes charge of that Court.

Appointment of Subordinate Judge to the Sub-Court, Manapparai in Tiruchirppalli District under the Act.

[G.O. Ms. No. 236, Home (Cts-III) 14th May 2019, சித்திரை 31, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/HO/376/2019.—In exercise of the powers conferred by the first paragraph of Section 4 of the Tamil Nadu Civil Courts Act, 1873 (Central Act III of 1873), the Governor of Tamil Nadu, hereby alters the number of Subordinate Judges to be appointed under the said Act for Tiruchirappalli District as Nine with effect on and from the date on which the Subordinate Judge assumes charge of the Subordinate Judge's Court at Manapparai.

NOTIFICATION-II

[G.O. Ms. No. 236, Home (Cts-III) 14th May 2019, சித்திரை 31, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/HO/377/2019.—In exercise of the powers conferred by the second paragraph of Section 4 of the Tamil Nadu Civil Courts Act, 1873 (Central Act III of 1873),the Governor of Tamil Nadu, after consultation with the High Court, Madras hereby fixes the number of Subordinate Judges to be appointed for theSubordinate Judge's Court at Manapparai in Tiruchirappalli District as **One** with effect on and from the date on which the Subordinate Judge assumes charge of that Court.

NOTIFICATION-III

[G.O. Ms. No. 236, Home (Cts-III) 14th May 2019, சித்திரை 31, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/HO/378/2019.—Under Section 5 of the Tamil Nadu Civil Courts Act, 1873 (Central Act III of 1873), the Governor of Tamil Nadu, hereby fixes Manapparai in Tiruchirappalli District as the place at which the Subordinate Judge's Court shall be held.

NOTIFICATION-IV

[G.O. Ms. No. 236, Home (Cts-III) 14th May 2019, சித்திரை 31, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/HO/379/2019.—In exercise of the powers conferred by Section 10 of the Tamil Nadu Civil Courts Act, 1873 (Central Act III of 1873), the Governor of Tamil Nadu hereby directs that the Subordinate Judge's Court at Tiruchirappalli shall cease to have jurisdiction over the District Munsif's Court at Manapparai and here by fixes the local limits of the District Munsif's Court at Manapparai as the local limits of jurisdiction of the Subordinate Judge's Court at Manapparai with effect on and from the date on which the Subordinate Judge assumes Charge of the Subordinate Judge's Court at Manapparai.

NIRANJAN MARDI,
Additional Chief Secretary to Government.

தொழிலாளர் மற்றும் வேலைவாய்ப்புத் துறை

Disputes between workmen and Managements referred to Industrial Tribunal for Adjudication.

சான்மினா எஸ்.சி.ஐ. இந்தியா பிரைவேட் லிமிடெட், ஒரகடம்

[அரசாணை (டி) எண் 246, தொழிலாளர் மற்றும் வேலைவாய்ப்பு (அ2)த் துறை, 10 மே 2019, சித்திரை 27, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/LE/380/2019.—இந்த ஆணையின் இணைப்பில் குறிப்பிட்டுள்ள பொருள் தொடர்பாக காஞ்சிபுரம் மாவட்டம், ஒரகடம் தொழிற்போட்டையில் இயங்கி வரும் சான்மினா எஸ்.சி.ஐ. இந்தியா பிரைவேட் லிமிடெட் என்ற நிர்வாகத்திற்கும், செங்கை அண்ணா மாவட்ட ஜனநாயக தொழிலாளர் சங்கம் என்ற தொழிற்சங்கத்திற்குமிடையே தொழிற்தகராறு எழுந்துள்ளது என்று அரசு கருதுவதாலும்;

மேற்சொன்ன தகராறை சென்னை தொழிற்தீர்ப்பாயத்தின் தீர்ப்புக்காக அனுப்புவது அவசியமென்று தமிழ்நாடு ஆளுநர் அவர்கள் கருதுவதாலும்;

1947–ஆம் ஆண்டு தொழிற்தகராறுகள் சட்டத்தின் (மத்திய சட்டம் XIV/1947) 10(1)(c) பிரிவிலும், 10(1)(d) பிரிவின் வரம்பு நிபந்தனையிலும் வழங்கியுள்ள அதிகாரங்களைக் கொண்டு, தமிழ்நாடு ஆளுநர் அவர்கள் மேற்சொன்ன தகராறு, சென்னை தொழிற்தீர்ப்பாயத்தின் தீர்ப்புக்காக அனுப்பப்பட வேண்டும் என்று இதனால் ஆணையிடுகிறார்.

மேலும், 1947–ஆம் ஆண்டு தொழிற்தகராறுகள் சட்டத்தின் 10(2A) பிரிவின்கீழ், இந்த ஆணையைப் பெற்றுக்கொண்ட நாளிலிருந்து மூன்று மாதங்களுக்குள் தீர்ப்பு அளிக்குமாறு, சென்னை, தொழிற்தீர்ப்பாயம் கேட்டுக் கொள்ளப்படுகிறது.

இணைப்பு

எழுவினா

2016–2017–ஆம் ஆண்டுக்கு போனஸ் தொகையாக மூன்று மாத சம்பளத்தை தீபாவளி பண்டிகைக்கு முன்பாக வழங்கக் கோரும் தொழிற்சங்கத்தின் கோரிக்கை நியாயமானது தானா? ஆமெனில், உரிய உத்தரவுகள் பிறப்பிக்க.

சுனீல் பாலீவால்,
அரசு முதன்மைச் செயலாளர்.

Disputes between workmen and Managements referred to Labour Couts for Adjudication.

சதர்ன் பெட்ரோ கெமிக்கல்ஸ் இண்டஸ்டிரீஸ் கார்ப்பரேஷன் லிமிடெட், தூத்துக்குடி

[அரசாணை (டி) எண் 225, தொழிலாளர் மற்றும் வேலைவாய்ப்பு (பி1)த் துறை, 6 மே 2019, சித்திரை 23, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/LE/381/2019.—இந்த ஆணையின் இணைப்பில் குறிப்பிட்டுள்ள பொருள் தொடர்பாக சதர்ன் பெட்ரோ கெமிக்கல்ஸ் இண்டஸ்டிரீஸ் கார்ப்பரேஷன் லிமிடெட், தூத்துக்குடி என்ற நிர்வாகத்திற்கும், ஸ்பிக் எம்ப்ளாயீஸ் யூனியன், தூத்துக்குடி என்ற தொழிற்சங்கத்திற்குமிடையே தொழிற்தகராறு எழுந்துள்ளது என்று அரசு கருதுவதாலும்;

மேற்சொன்ன தொழிற்தகராறை நீதிமன்றத் தீர்ப்புக்காக அனுப்புவது அவசியமென்று தமிழ்நாடு ஆளுநர் அவர்கள் கருதுவதாலும்;

1947–ஆம் ஆண்டு தொழிற்தகராறுகள் சட்டத்தின் (மத்திய சட்டம் XIV/1947) 10(1)(c) பிரிவிலும், 10(1)(d) பிரிவின் வரம்பு நிபந்தனையிலும் வழங்கியுள்ள அதிகாரங்களைக் கொண்டு, தமிழ்நாடு ஆளுநர் அவர்கள் மேற்சொன்ன தொழிற்தகராறு, திருநெல்வேலி தொழிலாளர் நீதிமன்ற தீர்ப்புக்காக அனுப்பப்பட வேண்டும் என்று இதனால் ஆணையிடுகிறார்.

மேலும், 1947–ஆம் ஆண்டு தொழிற்தகராறுகள் சட்டத்தின் 10(2ஏ) பிரிவின்கீழ், இந்த ஆணையைப் பெற்றுக்கொண்ட நாளிலிருந்து மூன்று மாதங்களுக்குள் தீர்ப்பு அளிக்குமாறு திருநெல்வேலி தொழிலாளர் நீதிமன்றத்தை கேட்டுக் கொள்ளப்படுகிறது.

இணைப்பு

எழுவினா

Staff Cadre தொழிலாளர்கள் செய்து வந்த வேலையை செய்ய பணியமர்த்தப்பட்ட மற்றும் பணியமர்த்தப்படும் Junior Officer அனைவரையும் Staff Cadre ஆக பெயர் மாற்றம் (Redisgnate) செய்திட வேண்டும் என்று கோரும் தொழிற்சங்கத்தின் கோரிக்கை நியாயமானது தானா?

ஆம் எனில், உரிய உத்தரவு பிறப்பிக்கவும்.

தமிழ்நாடு அரசு போக்குவரத்து கழகம், திருநெல்வேலி

[அரசாணை (டி) எண் 228, தொழிலாளர் மற்றும் வேலைவாய்ப்பு (பி1)த் துறை, 7 மே 2019, சித்திரை 24, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/LE/382/2019.—இந்த ஆணையின் இணைப்பில் குறிப்பிட்டுள்ள பொருள் தொடர்பாக தமிழ்நாடு அரசு போக்குவரத்து கழகம், திருநெல்வேலி என்ற நிர்வாகத்திற்கும், நெல்லை மாவட்டப் போக்குவரத்து தொழிலாளர் சங்கம் (சிஐடியு), திருநெல்வேலி

என்ற தொழிற்சங்கத்திற்குமிடையே தொழிற்தகராறு எழுந்துள்ளது என்று அரசு கருதுவதாலும்;

மேற்சொன்ன தொழிற்தகராறை நீதிமன்றத் தீர்ப்புக்காக அனுப்புவது அவசியமென்று தமிழ்நாடு ஆளுநர் அவர்கள் கருதுவதாலும்;

1947–ஆம் ஆண்டு தொழிற்தகராறுகள் சட்டத்தின் (மத்திய சட்டம் XIV/1947) 10(1)(c) பிரிவிலும், 10(1)(d) பிரிவின் வரம்பு நிபந்தனையிலும் வழங்கியுள்ள அதிகாரங்களைக் கொண்டு, தமிழ்நாடு ஆளுநர் அவர்கள் மேற்சொன்ன தொழிற்தகராறு, திருநெல்வேலி தொழிலாளர் நீதிமன்ற தீர்ப்புக்காக அனுப்பப்பட வேண்டும் என்று இதனால் ஆணையிடுகிறார்.

மேலும், 1947–ஆம் ஆண்டு தொழிற்தகராறுகள் சட்டத்தின் 10(2ஏ) பிரிவின்கீழ், இந்த ஆணையைப் பெற்றுக்கொண்ட நாளிலிருந்து மூன்று மாதங்களுக்குள் தீர்ப்பு அளிக்குமாறு திருநெல்வேலி தொழிலாளர் நீதிமன்றத்தை கேட்டுக் கொள்ளப்படுகிறது.

இணைப்பு

எழுவினா

திரு. V. ராஜா, நடத்துனரின் (பணி எண்.11242) மாதாந்திர சம்பள நிலைக்கு ஏற்றுக்கொள்ளும் காலத்தை மேலும் ஒரு வருடம் நீட்டித்து வைத்து நிர்வாகம் வழங்கிய 25.03.2014 நாளிட்ட ஆணையை ரத்து செய்து, தற்காலிக வேலை நீக்க 30 நாட்களை நிலையானணைக்கு உட்பட்டு பணி நாட்களாக வழங்கிட வேண்டும் என்ற தொழிற்சங்கத்தின் கோரிக்கை நியாயமானதுதானா?

ஆம் எனில், உரிய உத்தரவு பிறப்பிக்கவும்.

DMC ஆட்டோமோடிவ் பிரைவேட் லிமிடெட், ஒதப்பை கிராமம்

[அரசாணை (டி) எண் 229 தொழிலாளர் மற்றும் வேலைவாய்ப்பு (அ2)த் துறை, 7 மே 2019, சித்திரை 24, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/LE/383/2019.—இந்த ஆணையின் இணைப்பில் குறிப்பிட்டுள்ள பொருள் தொடர்பாக திருவள்ளூர் மாவட்டம், ஒதப்பை கிராமத்தில் இயங்கி வரும் DMC ஆட்டோமோடிவ் பிரைவேட் லிமிடெட் என்ற நிர்வாகத்திற்கும், DMC ஆட்டோமோடிவ் பிரைவேட் லிமிடெட் தொழிலாளர்கள் ஐவர் குழுவிற்குமிடையே தொழிற்தகராறு எழுந்துள்ளது என்று அரசு கருதுவதாலும்;

மேற்சொன்ன தகராறை சென்னை தொழிலாளர் நீதிமன்றத்தின் தீர்ப்புக்காக அனுப்புவது அவசியமென்று தமிழ்நாடு ஆளுநர் அவர்கள் கருதுவதாலும்;

1947–ஆம் ஆண்டு தொழிற்தகராறுகள் சட்டத்தின் (மத்திய சட்டம் XIV/1947) 10(1)(c) பிரிவிலும், 10(1)(d) பிரிவின் வரம்பு நிபந்தனையிலும் வழங்கியுள்ள அதிகாரங்களைக் கொண்டு, தமிழ்நாடு ஆளுநர் அவர்கள் மேற்சொன்ன தகராறு, சென்னை தொழிலாளர் நீதிமன்றத்தின் தீர்ப்புக்காக அனுப்பப்பட வேண்டும் என்று இதனால் ஆணையிடுகிறார்.

மேலும், 1947–ஆம் ஆண்டு தொழிற்தகராறுகள் சட்டத்தின் 10(2A) பிரிவின்கீழ், இந்த ஆணையைப் பெற்றுக்கொண்ட நாளிலிருந்து மூன்று மாதங்களுக்குள் தீர்ப்பு அளிக்குமாறு சென்னை தொழிலாளர் நீதிமன்றம் கேட்டுக் கொள்ளப்படுகிறது.

இணைப்பு

எழுவினா

கீழ்காணும் பட்டியலில் குறிப்பிடப்பட்டுள்ள அனைத்து தொழிலாளர்களுக்கும் 2016–2017 ஆண்டிற்கு நிர்வாகம் அளித்துள்ள 8.33% போனஸ் தொகையை மாற்றி 20% ஆக கணக்கிட்டு நிர்வாகம் வழங்க வேண்டும் என்கிற தொழிலாளர்களின் கோரிக்கை நியாயமானது தானா? ஆம் எனில் உரிய உத்தரவு பிறப்பிக்க

வ.எண்	*தொழிலாளர் பெயர்*	*தொழிலாளர் எண்*
(1)	*(2)*	*(3)*
1.	K. பிரேம்குமார்	126
2.	G. தமிழரசன்	129
3.	P. மணிராம்	130
4.	E. அரி	131
5.	G. சரவணன்	132
6.	R. மாதவி	134
7.	K.K. லோகநாதன்	135
8.	K. ஐஸ்வரியா	136
9.	S. ரமேஷ்	137
10	V. விஜயகுமார்	138
11	M. சுரேஷ்	142
12.	B. விக்னேஷ்	144
13.	V. தனஞ்செழியன்	145
14.	V. இளவரசன்	149
15.	S. லலிதாகுமாரி	151
16.	S. லட்சுமி	153
17.	R. மது	154
18.	E. வினோத்	156
19.	D. மகாலட்சுமி	157
20.	R. ரோஜா	158
21.	P. பிரகாஷ்குமார்	163
22.	R. ரமேஷ்	164
23.	S. திலீப்குமார்	167
24.	A. சுதாகர்	171
25.	D. சதீஷ்	174
26.	R. விஜயலட்சுமி	177
27.	M. ஜெகதீசன்	184
28.	S. சதீஷ்	185
29.	P. ராதா	187
30.	K. இஸ்ரவேல்	188
31.	K. ஜெகபதி	190
32.	P. முத்து	191

வ.எண்	தொழிலாளர் பெயர்	தொழிலாளர் எண்
(1)	(2)	(3)
33.	K. சுதாகர்	192
34.	S. முருகன்	194
35.	D. ராம்ராஜ்	196
36.	S. ஆனந்தன்	197
37.	M. நாகராஜ்	199
38.	P. தாமோதரன்	200
39.	N. குமரேசன்	201
40.	B. சங்கர்	202
41.	K. சுரேந்தர்பாபு	203
42.	T. சந்திரபாபு	205
43.	K. நரேந்திரன்	206
44.	D. தங்கராசு	209
45.	S. முத்தழகன்	210
46.	L. கார்த்திக்	212
47.	மாதஷி முரளி	214
48.	T. விஜய்	219
49.	V. ஜெயபால்	221
50.	E. குமார்	223
51.	பாண்டியன்	229
52.	R. வசந்தகுமார்	237
53.	S. சீனிவாசபெருமாள்	244
54.	தினேஷ்	254
55.	நரேஷ்	256
56.	M. லோகநாதன்	260

குமார் ஜெயந்த்,
அரசு முதன்மைச் செயலாளர் (பொறுப்பு).

தமிழ்நாடு நுகர்பொருள் வாணிபக் கழகம், சென்னை.

[அரசாணை (டி) எண் 275, தொழிலாளர் மற்றும் வேலைவாய்ப்பு (அ1)த் துறை, 10 மே 2019, சித்திரை 27, விகாரி, திருவள்ளுவர் ஆண்டு—2050.]

No.II(2)/LE/384/2019.—இந்த ஆணையின் இணைப்பில் குறிப்பிட்டுள்ள பொருள் தொடர்பாக தமிழ்நாடு நுகர்பொருள் வாணிப கழகம், என்ற நிர்வாகத்திற்கும், தமிழ்நாடு சிவில் சப்ளைஸ் கார்ப்பரேஷன் எம்ப்ளாயீஸ் யூனியன் என்ற தொழிற்சங்கத்திற்குமிடையே தொழிற்தகராறு எழுந்துள்ளது என்று அரசு கருதுவதாலும்;

மேற்சொன்ன தகராறை சென்னை, தொழிலாளர் நீதிமன்ற தீர்ப்புக்காக அனுப்புவது அவசியமென்று தமிழ்நாடு ஆளுநர் அவர்கள் கருதுவதாலும்;

1947—ஆம் ஆண்டு தொழிற்தகராறுகள் சட்டத்தின் (மத்திய சட்டம் XIV/1947) 10(1)(c) பிரிவிலும், 10(1)(d) பிரிவின் வரம்பு நிபந்தனையிலும் வழங்கியுள்ள அதிகாரங்களைக் கொண்டு, தமிழ்நாடு ஆளுநர் அவர்கள் மேற்சொன்ன தகராறு, சென்னை, தொழிலாளர் நீதிமன்ற தீர்ப்புக்காக அனுப்பப்பட வேண்டும் என்று இதனால் ஆணையிடுகிறார்.

மேலும், 1947—ஆம் ஆண்டு தொழிற்தகராறுகள் சட்டத்தின் 10(2A) பிரிவின்கீழ், இந்த ஆணையைப் பெற்றுக்கொண்ட நாளிலிருந்து மூன்று மாதங்களுக்குள் தீர்ப்பு அளிக்குமாறு, சென்னை, தொழிலாளர் நீதிமன்றம் கேட்டுக் கொள்ளப்படுகிறது.

இணைப்பு

எழுவினா

திரு. டி. செல்வமணி, எடையாளருக்கு நிர்வாகத்தால் வழங்கப்பட்ட செயல்முறை எண். அ18/008310/2014, நாள். 24—07—2015—ஐ ரத்து செய்திடவும், மேல்முறையீட்டினை ரத்து செய்த முதல் எதிர்மனுதாரரின் செயல்முறை ஆணை எண் எடி1/49524/2015 நாள்: 20—04—2017—ஐ ரத்து செய்திடவும், இதன் பலனாக தொழிலாளி திரு. டி. செல்வமணி என்பவருக்கு கிடைக்க வேண்டிய அனைத்து தொடர்பலன்களையும் பணப்பலன்களையும் முன்தேதியிட்டு வழங்கவும் கோரும் தொழிற்சங்கத்தின் கோரிக்கை நியாயமானது தானா? ஆமெனில், உரிய உத்தரவுகள் பிறப்பிக்கவும்.

தமிழ்நாடு அரசு மாநகர போக்குவரத்துக் கழகம்.

[அரசாணை (டி) எண் 276, தொழிலாளர் மற்றும் வேலைவாய்ப்பு (அ1)த் துறை, 10 மே 2019, சித்திரை 27, விகாரி, திருவள்ளுவர் ஆண்டு—2050.]

No.II(2)/LE/385/2019.—இந்த ஆணையின் இணைப்பில் குறிப்பிட்டுள்ள பொருள் தொடர்பாக, தமிழ்நாடு அரசு மாநகர போக்குவரத்து கழகம், என்ற நிர்வாகத்திற்கும், நேதாஜி டிரான்ஸ்போர்ட் ஒர்க்கர்ஸ் யூனியன், என்ற தொழிற்சங்கத்திற்குமிடையே தொழிற்தகராறு எழுந்துள்ளது என்று அரசு கருதுவதாலும்;

மேற்சொன்ன தகராறை சென்னை தொழிலாளர் நீதிமன்ற தீர்ப்புக்காக அனுப்புவது அவசியமென்று தமிழ்நாடு ஆளுநர் அவர்கள் கருதுவதாலும்;

1947—ஆம் ஆண்டு தொழிற்தகராறுகள் சட்டத்தின் (மத்திய சட்டம் XIV/1947) 10(1)(c) பிரிவிலும், 10(1)d பிரிவின் வரம்பு நிபந்தனையிலும் வழங்கியுள்ள அதிகாரங்களைக் கொண்டு, தமிழ்நாடு ஆளுநர் அவர்கள் மேற்சொன்ன தகராறு, சென்னை தொழிலாளர் நீதிமன்ற தீர்ப்புக்காக அனுப்பப்பட வேண்டும் என்று இதனால் ஆணையிடுகிறார்.

மேலும், 1947—ஆம் ஆண்டு தொழிற்தகராறுகள் சட்டத்தின் 10(2A) பிரிவின்கீழ், இந்த ஆணையைப் பெற்றுக்கொண்ட நாளிலிருந்து மூன்று மாதங்களுக்குள் தீர்ப்பு அளிக்குமாறு சென்னை, தொழிலாளர் நீதிமன்றம் கேட்டுக் கொள்ளப்படுகிறது.

இணைப்பு

எழுவினா

திரு. கு, லெனின், நடத்துநரின் (பணி எண்.C54360) ஆண்டு ஊதிய உயர்வினை ஒரு வருட காலத்திற்கு தொடர் விளைவின்றி தள்ளி வைத்து நிர்வாகம் வழங்கிய இறுதி உத்தரவை இரத்து செய்ய வேண்டும் என்ற தொழிற்சங்கத்தின் கோரிக்கை நியாயமானதுதானா? ஆம் எனில், உரிய உத்தரவு பிறப்பிக்கவும்.

சுனீல் பாலீவால்,
அரசு முதன்மைச் செயலாளர்.

PRINTED AND PUBLISHED BY THE DIRECTOR OF STATIONERY AND PRINTING, CHENNAI
ON BEHALF OF THE GOVERNMENT OF TAMIL NADU